

1950 and Estimates Committee from 1950 to 1951.

During his distinguished public life, Shri Ranga was closely associated with several organisations and bodies. He was a Delegate to the World Agriculturist Conference held in London in 1946; Copenhagen in 1947 and Gulf in 1949. He also attended International Labour Conference at San Francisco in 1948; Cooperative Congress (Bulgaria) in 1957; Commonwealth Parliamentary Conferences, 1954 to 1969; Inter-Parliamentary Union Conferences, 1964 to 1965. He also took part in Gandhi Centenary Celebrations in UNESCO (Paris).

Shri Ranga was felicitated on completion of fifty years of his parliamentary career and on completion of sixty years of his first speech in the Central Legislative Assembly. He also found a place in the Guinness Book of Records in 1991 on account of being the oldest parliamentarian in the world. Shri Ranga also authored several publications. For his diverse contribution to national reconstruction, Shri Ranga was awarded the Padma Vibhushan in 1991.

In the passing away of Shri N.G. Ranga, the country has lost a link with our glorious struggle for independence, an eminent parliamentarian and a champion of public causes.

Shri Salam Tombi passed away on 3rd July, 1995 at the age of 84. He was born at Imphal in October 1910 and had his education at M.C. College, Sylhet (Bangladesh). As a social worker, he was associated with a number of social institutions engaged in the removal of untouchability. He was Advisor to the Government of Manipur from 1953 to 1957.

Shri Salam Tombi started his legislative career as a member of the Lok Sabha from 1962 to 1967. He was also a member of the Public Accounts Committee. Later on, he became a Member of the Manipur Legislative Assembly and was its Speaker from 1967 to 1968. He was a Member of this House

representing the State of Manipur from April 1972 to April 1974.

In the passing away of Shri Salam Tombi the country has lost a noted social worker and a distinguished parliamentarian.

We deeply mourn the passing away of Shri N.P. Chaudhari, Shri N.G. Ranga and Shri Salam Tombi.

I request members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

RE: DEMAND TO SUSPEND QUESTION HOUR

MR. CHAIRMAN: Question No. 1 Shrimati Renuka Chowdhury.

DR. MURLI MANOHAR JOSHI: (Uttar Pradesh): Sir, I have given a notice for suspension of the Question Hour.

MR. CHAIRMAN: Well, I have received the notice. The question is very important, but I do not think that it requires suspension of the Question Hour.

Dr. MURLI MANOHAR JOSHI: The matter is very urgent, Sir. It is regarding the criminalisation of politics. And recently there has been an incident in Delhi...*(Interruptions)*

प्रो० विजय कुमार मल्होत्रा (दिल्ली): महोदय, इतना भयंकर हत्याकांड हुआ है...*(व्यवधान)*

MR. CHAIRMAN: Since it is an important subject, I have already allowed a Zero Hour mention on this subject. I have authorised that the Members can raise this matter in the Zero Hour...*(Interruptions)*

प्रो० विजय कुमार मल्होत्रा: कांग्रेस वाले उनको बचाने की कोशिश कर रहे हैं *(व्यवधान)* समर्थन में खड़े हैं *(व्यवधान)*

DR. MURLI MANOHAR JOSHI: The matter will be raised during Zero Hour. But, Sir, the entire process of democracy is at stake. ...*(Interruptions)* We know, Sir, that a Cabinet Minister and an ex-Minister of the ruling party have been involved...*(Interruptions)*

MR. CHAIRMAN: You can have a discussion on it, if you want.

DR. MURLI MANOHAR JOSHI: Yes, Sir. You know the names of the Minister who have been involved in that...*(Interruptions)*

MR. CHAIRMAN: Whatever it is.

श्री संघ प्रिय गौतम (उत्तर प्रदेश): इस पर चर्चा होनी चाहिये (व्यवधान)

श्री एस० एस० अहलुवालिया (बिहार): पूरी चर्चा होनी चाहिये, हम भी तैयार हैं इसके लिए (व्यवधान)

श्री संघ प्रिय गौतम: हत्यारों को मत बचाओ (व्यवधान)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Sir, I agree with Dr. Joshi.

SHRIMATI JAYANTI NATARAJAN (Tamil Nadu): Sir, what about the Janta Dal MPs.... *(Interruptions)*

प्रो० विजय कुमार मल्होत्रा: उसके भी डिसकस करो। Discuss that also.

SHRI S. JAIPAL REDDY: Sir, I agree with Dr. Joshi. ...*(Interruptions)*

DR. BIPLAB DASGUPTA (West Bengal): Sir, Let the Home Minister come and...*(Interruptions)*

MR. CHAIRMAN: I will give may ruling. Please take your seats.

SHRI S. JAIPAL REDDY: Sir, I agree with Dr. Joshi that the matter is of urgent and paramount importance. ...*(Interruptions)* Please hear me.

DR. MURLI MANOHAR JOSHI: We are ready to discuss anything on this matter.

SHRI AJIT P.K. JOGI (Madhya Pradesh): We are ready for a discussion. Let the Question Hour be over...*(Interruptions)*...

प्रो० विजय कुमार मल्होत्रा: अब यह कांग्रेस दो टुकड़े हो गयी है और आप उसके डिफेंड कर रहे हैं।

SHRI S. JAIPAL REDDY: My humble suggestion is...*(Interruptions)*... You can ask the Government to come out with a statement on this incident and also make public the Vohra Committee Report which deals with the nexus between politicians and criminals. This report must be made public.

MR. CHAIRMAN: I agree that you have asked for my permission to raise it during the Question Hour, but I will allow it after the Question Hour. If any further discussion is required, please give a notice on the subject which is important, no doubt, and it does not justify, to my mind, suspension of the Question Hour...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: The entire country is shaken, Sir. The entire country is shocked, Sir. What has happened to this country? People in high places in politics...*(Interruptions)*...

श्री एस०एस० अहलुवालिया: सदन के उस कोने से जो आवाज उठायी गयी है हम उस आवाज से सहमत हैं और हम पूरी तरह से डिसकशन चाहते हैं पर प्रश्नकाल को स्थगित करना सही नहीं है...*(व्यवधान)*

MR. CHAIRMAN: We will go to the Question Hour..... *(Interruptions)*... Please sit down. Please sit down. Please sit down.

DR. MURLI MANOHAR JOSHI: I beg of you Sir, that the Question Hour should be suspended.

विपक्ष के नेता (श्री सिकन्दर बाख्त): सदन साहब, मेरा इरादा इस इश्यू को लेकर कुछ कहना नहीं था...*(व्यवधान)*

آیتنا و رد دل شری سیکندر باخت
خند صاحب میرا ارادہ اسما خیمو کو لیکر
کچھ کہنا نہیں تھا۔۔۔ خند اخلاقت۔۔۔

SHRI SURESH KALMADI (Maharashtra): They always block the Question Hour.

† [] Transliteration in Arabic script.

प्रो० विजय कुमार मल्होत्रा: यह क्वेश्चन आवर हो रहा है ... (व्यवधान) क्वेश्चन आवर से क्या मतलब है...

SHRI SURESH KALMADI: What is this? We cannot have a discussion like that. The Chairman has given his ruling.

श्री सिकन्दर बख्त: सदर साहब, मैं यह बात समझ नहीं पा रहा हूँ ... (व्यवधान) कांग्रेस मेम्बर्स को कम से कम टोटली खामोशी से बैठना चाहिए था... (व्यवधान) वे खड़े हुए हैं जिसका कोई मतलब नहीं है... (व्यवधान) आई एम सारी सर ... (व्यवधान) मेरा मतलब खड़े होने का नहीं था लेकिन मैं यह कह रहा हूँ कि इतना शर्मनाक वाक्या हुआ है कि कांग्रेस के बेंचेज के लोगों को खामोशी से बैठना चाहिए था... (व्यवधान) वे क्यों शोर मचा रहे हैं। इनको अपना सिर झुकाकर बैठना चाहिए था... (व्यवधान)

श्री सिकन्दर बख्त: सदर साहब -

मैंने ये बात समझी नहीं पार बायों... (व्यवधान) काँग्रेस मेम्बर्स को कम से कम टोटली खामोशी से बैठना चाहिए था... (व्यवधान)

वे फ्लोर से हो रहे हैं जिसका कोई मतलब

नहीं है... (व्यवधान) आई एम सारी सर... (व्यवधान)

सारी सर... (व्यवधान) आई एम सारी सर... (व्यवधान)

फ्लोर से होने का मतलब है... (व्यवधान) आई एम सारी सर... (व्यवधान)

सारी सर... (व्यवधान) आई एम सारी सर... (व्यवधान)

काँग्रेस के मेम्बर्स के टोटली खामोशी से बैठना चाहिए था... (व्यवधान)

वे क्यों शोर मचा रहे हैं... (व्यवधान) आई एम सारी सर... (व्यवधान)

श्री सिकन्दर बख्त: सदर साहब -

मैंने ये बात समझी नहीं पार बायों... (व्यवधान) काँग्रेस मेम्बर्स को कम से कम टोटली खामोशी से बैठना चाहिए था... (व्यवधान)

वे फ्लोर से हो रहे हैं जिसका कोई मतलब

नहीं है... (व्यवधान) आई एम सारी सर... (व्यवधान)

सारी सर... (व्यवधान) आई एम सारी सर... (व्यवधान)

फ्लोर से होने का मतलब है... (व्यवधान) आई एम सारी सर... (व्यवधान)

कुमारी सरोज खापड़ें (महाराष्ट्र): सिकन्दर बख्त साहब... (व्यवधान)

श्री सिकन्दर बख्त: मैं बोलना नहीं चाहता था इस पर मगर कांग्रेस के लोग जो इस तरीके से खड़े हो गए हैं उनको अपनी गर्दन शर्म से झुकानी चाहिए थी... (व्यवधान)

श्री सिकन्दर बख्त: मैं बोलना नहीं चाहता था इस पर मगर कांग्रेस के लोग जो इस तरीके से खड़े हो गए हैं उनको अपनी गर्दन शर्म से झुकानी चाहिए थी... (व्यवधान)

MR. CHAIRMAN: Please sit down. I have given my ruling. Let us go ahead with the Question Hour. I have already said that the Question Hour cannot be dispensed with. You please raise it in any other form.... (Interruptions)...

SHRI SURESH KALMADI: Sir, let us have a voting on whether the Question Hour should be suspended or not. ... (Interruptions)...

SYED SIBTEY RAZI (Uttar Pradesh): Sir, you have given your ruling that the Question Hour should not be suspended. Only the Question Hour should be taken up.

श्री एस०एस० अहलुवालिया: सदन के सामने वे जो बात उठा रहे हैं इस पर बहस होनी चाहिए और उस बहस में पूरा सदन हिस्सा लेना चाहता है। यह किसी पार्टिकुलर पार्टी के लिए शर्म की बात नहीं है... (व्यवधान) बल्कि पूरे देश के लिए शर्म की बात है और इस पर पूरी बहस होनी चाहिए... (व्यवधान)

SHRI SURESH KALMADI: We want a discussion but after the Question Hour. Every time they are blocking the Question Hour.

प्रो० विजय कुमार मल्होत्रा: इससे बड़ा कोई सवाल नहीं है... (व्यवधान) क्रिमिनलाइजेशन आफ पोलिटिक्स से ज्यादा बड़ा कोई सवाल नहीं है... (व्यवधान)

MR. CHAIRMAN: Are you challenging my ruling? Are you accepting

my ruling or not? The Question Hour cannot be dispensed with. ...*(Interruptions)*...

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश): सर, गृह मंत्रों को आना चाहिए। ...*(व्यवधान)*...

DR. MURLI MANOHAR JOSHI: I am not talking about the Vohra Committee. I am talking about the incident after the Vohra Committee has submitted its report. ...*(Interruptions)*...

MR. CHAIRMAN: This is not the place to talk about it. You give notice. ...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: This is the most important issue. ...*(Interruptions)*...

SHRI SURESH KALMADI: We are not standing in the way of its discussion. We want it to be discussed, but after the Question Hour. ...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: Who is that ex-Minister? ...*(Interruptions)*...

प्रो० विजय कुमार मल्होत्रा: यह सवाल सबसे इम्पोर्टेंट है, इससे बड़ा सवाल क्या हो सकता है। *(व्यवधान)*

श्री विष्णु कान्त शास्त्री: एक पूर्व मंत्री का नाम आया है...*(व्यवधान)*... गृह मंत्री को सदन में आना चाहिए। ...*(व्यवधान)*...

SHRI V. NARAYANASAMY (Pondicherry): Let us discuss the subject. After the Question Hour, we are prepared for a discussion. ...*(Interruptions)*...

MR. CHAIRMAN: Question No. 1.

श्री विष्णु कान्त शास्त्री: सुशील शर्मा को बचाने की कोशिश कौन कर रहा है? ...*(व्यवधान)*... यह सरकार नहीं चलने देगे हम लोग। ...*(व्यवधान)*...

WRITTEN ANSWERS TO QUESTIONS

Import of Sugar

*1. SHRIMATI RENUKA CHOWDHURY: SHRI CHIMANBHAI MEHTA:

Will the Minister of FOOD be pleased to state:

(a) what would be the total cost of import of five lakh tonnes of sugar including customs and other relevant charges;

(b) what is the current international price of one tonne sugar and the difference between prices of sugar import and current international price;

(c) whether Government are thinking to scrap the sugar import contract; and

(d) if so, what would be the loss?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) As per information received from the State Trading Corporation of India Ltd. and the Minerals and Metals Trading Corporation of India Ltd. the total contracted quantity of imported sugar as on date held by them stands at 2.91 lakh tonnes with the total value of about US \$ 1231.62 lakhs.

The customs and other relevant charges thereon would be known if and when actual import of sugar takes place.

(b) The London Daily Price (LDP) of one tonne sugar on 26-7-95 was US \$ 466.50 Fob. (Free on board). STC and MMTC have indicated that the weighted average of contract price of 2.91 lakh tonnes of imported sugar is US \$ 423.24 PMT. C & FFO (which includes freight charges upto nearest Indian Port).

However, these two figures are not comparable as the freight charges are not included in the LDP which varies on the place of origin of sugar.

(c) and (d) In view of comfortable position of sugar production in our country, in the current season the Government decided in June 1995 to